

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

2.

C.P. (IB)/300(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES:

Gopal Srinivas Mahuli

Vs.

Tungbhadra Sugar Works Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Joshua D'souza i/b Bulwark Solicitors, Ld. Counsel for the Operational Creditor present. Ms. Sweedal Karkada, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor seeks time to file reply. Counsel for the Corporate Debtor is directed to file reply within one week with a copy served upon the other side two days in advance of the next date of hearing.
3. List this matter for further consideration on **18.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)